

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 29179/2022

(Arising out of impugned final judgment and order dated 11-05-2022 in Appln. Under Section 482 Cr.P.C. No.28945/2021 passed by the High Court Of Judicature At Allahabad)

ATHER PARVEZ

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.144145/2022-CONDONATION OF DELAY IN FILING and IA No.144147/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.144146/2022-EXEMPTION FROM FILING O.T.)

Date : 10-10-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Varinder Kumar Sharma, AOR
Mr. V. K. Shukla, Adv.
Ms. Nupur Shukla, Adv.
Mr. Anirudh Gulati, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Applications seeking exemption from filing C/C of the impugned judgment and exemption from filing O.T. are allowed.

Learned counsel for the petitioner submits that the petitioner is a directly effected person and the impugned order was passed without even notice to the petitioner.

Issue notice.

In the meantime, there shall be stay of the impugned order.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER